

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

Petition No. 29/2006

In the matter of

Tariff for infirm power supply prior to the date of commercial operation from Unit- I (500 MW) of Vindhyachal Super Thermal Power Station, Stage-III.

And in the matter of

NTPC Limited, New Delhi

.....**Petitioner**

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
2. Maharashtra State Electricity Distribution Co.Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Vadodara
4. Chhattisgarh State Electricity Board, Raipur
5. Electricity Department, Govt. of Goa, Panaji
6. Electricity Department, Administration of Daman & Diu, Daman
7. Electricity Department, Administration of Dadra and Nagar Haveli, Silvassa

.... **Respondents**

The following were present:

1. Shri V.B.K. Jain, NTPC
2. Shri I.J. Kapoor, NTPC
3. Shri S.K.Sharma, NTPC
4. Shri S.K.Khanna, NTPC
5. Shri D. Khandelwal, MPPTC
6. Shri A.K.Garg, MPPTC
7. Shri P.J. Jani, GUVNL
8. Shri Kamlesh P. Jangia, GUVNL

**ORDER
(DATE OF HEARING: 14.7.2006)**

The present application has been made for direction for payment by the respondents for supply of infirm power from Vindhyachal Super Thermal Power Station Stage III (hereinafter referred to as "the generating station") from the date of synchronization of Unit I till the date of commercial operation, @ 87.89 paise/kWh.

2. The generating station is under construction by the petitioner for sale of power to the respondents. Unit I of the generating station has been synchronised during

June 2006. Accordingly, the petition has been filed for approval of charges for supply of infirm power.

3. The petitioner has claimed charges of 87.89 paise/kWh based on operational norms notified by the Commission for 500 MW sets and prices & GCV of coal/oil for the month of February 2006 to April 2006. The necessary details in support of its claim of 87.89 paise/ kWh furnished by the petitioner are as under:

Gross Station Heat Rate	kCal/kWh	2450.00
Specific Fuel Oil Consumption	ml/kWh	2.00
Auxiliary Energy Consumption	%	7.50
Weighted Average GCV of Oil	kCal/l	9730.67
Weighted Average GCV of Coal	kCal/Kg	3836.67
Weighted Average Price of Oil	Rs./KL	23147.39
Weighted Average Price of Coal	Rs./MT	1210.25
Rate of Energy Charge from Secondary Fuel Oil	Paise/kWh	4.63
Heat Contributed from SFO	kCal/kWh	19.46
Heat Contributed from Coal	kCal/kWh	2430.54
Specific Coal Consumption	Kg/kWh	0.63
Rate of Energy Charge from Coal	Paise/kWh	76.67
Rate of Energy Charge ex-bus per kWh Sent	Paise/kWh	87.89

4. Although MP Power Trading Company Ltd has not been impleaded in the petition, Shri D. Khandelwal, appearing for MP Power Trading Company Ltd pointed out the cost of coal as indicated in the petition for the month of February 2006 is Rs.1171.51/MT as against Rs.1125.25/MT, the rate at which bills for Vindhyachal Super Thermal Power Station Stage I and II were raised by the petitioner. The representative of the petitioner has no objection to the rate of Rs. 1125.25/MT being taken for computation of charges for supply of infirm power.

5. Accordingly, the weighted average cost of coal has been revised by taking the cost of coal at Rs.1125.25/MT for the month of February 2006. However, the quantity of coal for the month of February 2006 has not been changed for the purpose of computing the weighted average price of coal for three months of February 2006 to

April 2006. The weighted average price of coal after effecting the above change works out to Rs.1193.53 /MT instead of Rs.1210.25/MT calculated by the petitioner.

6. The charges of 86.75 paise/kWh for supply of infirm power are allowed based on operation norms notified by the Commission for 500 MW sets, prices & GCV of coal/oil as per computation indicated below:

Gross Station Heat Rate	kCal/kWh	2450.00
Specific Fuel Oil Consumption	ml/kWh	2.00
Auxiliary Energy Consumption	%	7.50
Weighted Average GCV of Oil	kCal/l	9730.67
Weighted Average GCV of Coal	kCal/Kg	3836.67
Weighted Average Price of Oil	Rs./KL	23147.39
Weighted Average Price of Coal	Rs./MT	1193.53
Rate of Energy Charge from Secondary Fuel Oil	Paise/kWh	4.63
Heat Contributed from SFO	kCal/kWh	19.46
Heat Contributed from Coal	kCal/kWh	2430.54
Specific Coal Consumption	Kg/kWh	0.63
Rate of Energy Charge from Coal	Paise/kWh	75.61
Rate of Energy Charge ex-bus per kWh Sent	Paise/kWh	86.75

7. In order to give effect to regulation 19 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, the petitioner should calculate the extra amount charged in tariff over the above the actual cost of fuel used for infirm power generation. Accordingly, the petitioner is directed that a certificate, duly signed by the auditors, certifying the following data shall be submitted at the time of filing of petition for final tariff:

- (a) Total quantity and amount spent on purchase of fuel up to the date of commercial operation.
- (b) Total quantity of fuel actually consumed up to the date of commercial operation.
- (c) Balance quantity of fuel as on the date of commercial operation.
- (d) Amount of fuel in stock as on the date of commercial operation (as per (c) above) has not been capitalized on the date of commercial operation

8. In case of more than one type of fuel, information in respect of each type of fuel should be furnished. Such certificate shall be required separately from the respective date of commercial operation of each unit.

9. With the above, the petition stands disposed of. The petitioner has paid the initial filing fee of Rs.20,000/-. The balance of the filing fee of Rs. 80,000/- shall be deposited by the petitioner within two weeks of this order.

**Sd-/
(A.H. JUNG)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

**sd-/
(ASHOK BASU)
CHAIRPERSON**

New Delhi, the dated 20th July 2006